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Date: 24/08/2025

## Nuziveedu Seeds Limited Vs Government Of Andhra Pradesh

Court: High Court For The State Of Telangana:: At Hyderabad

Date of Decision: March 27, 2024

Acts Referred: Constitution Of India, 1950 â€" Article 14, 39(b), 136, 136(1)

Andhra Pradesh Cotton Seeds (Regulation of Supply, Distribution, Sale and Fixation of Sale Price) Rules, 2007 â€"

Section 27, 28, 29

Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 â€" Rule 6(6)

Andhra Pradesh Cotton Seeds (Regulation of Supply, Distribution, Sale and Fixation of Sale Price) Act, 2007 â€"

Section 2, 3, 5(1)(b), 7, 20

Essential Commodities Act, 1955 â€" Section 3

Works of Defence Act, 1903 â€" Section 9

Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 â€"

Section 27

Industrial Disputes Act, 1947 â€" Section 10A

Electricity Act, 2003 â€" Section 86(1)(f)

Hon'ble Judges: Alok Aradhe, CJ; Anil Kumar Jukanti, J

Bench: Division Bench
Final Decision: Dismissed

**Judgement**